

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 316A**  
**CP-26(ND)2012**  
**RA-20/2024**

**IN THE MATTER OF:**

**Dr. Virender Bhati & Anr.**

...

**Applicant/Petitioner**

**Versus**

**Forsan Healthcare Pvt. Ltd.**

...

**Respondent**

**Under Section: 397 & 398 of Co. Act**

**Order delivered on 29.05.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Adv. Harshit Agarwal, Adv. Gaurav

**For the Respondent** :

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**RA-20/2024:** The prayer made in the captioned RA reads thus:-

- a) *“Restore IA no. 173/2024 to its original number and may kindly hear IA no. 173/2024 on merits.”*

For the reasons stated therein, **the RA is allowed** and the IA-173/2024 is restored to it's original position.

**IA-173/2024:** In view of the submissions made by the Ld. Counsel for the Applicant and the averments made therein, **the IA is allowed** and the original minute books qua the Respondent No. 1-company are directed to be released to it through Respondent No. 2 within one week from today.

**The IA stands allowed.**

**Sd/-**

**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**

**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**